

**IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Vacation Sessions Judge, Dindigul.**

Thursday, the 20<sup>th</sup> day of May 2021

**CrI.M.P. No.1839/2021**

1. Sankar, 30/2021  
S/o. Late Ponnar
  2. Raja, 26/2021  
S/o. Alagar
- .. Petitioners/A1 and A2

/vs/

State through  
Inspector of Police, Ayakudi PS.  
Cr. No. 151/2021

.. Respondent/Complainant

This petition is coming on this day for hearing before me in the presence of Thiru.L.Kathiravan, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed U/s. 439 Cr.P.C. petitioners/A1 and A2 pray to enlarge them on bail for the offences punishable U/S. Girl Missing @ 366(A) IPC in Cr.No.151/2021 of the respondent police. The occurrence took place on 20.4.2021 and the accused were remanded on 30.4.2021.

The learned counsel for the petitioners/A1 and A2 stated that the petitioners have not committed any offence as alleged, that in fact, A1 and the alleged missing girl Gousin Banu were loved with each other, hence, the defacto complainant who is brother of Gousin Banu quarrelled with A1, A2 intervened them and try to pacify the dispute, enraged the defacto complainant in order to avert the love affairs and wreak vengeance, foisted this false complaint without any basis, that the petitioners have no previous case, that the petitioners are law abiding citizens, that since they have permanent abode, there is no chance for absconding, that the investigation of the case might have been completed at this point of time, that the petitioners were remanded on 30.4.2021 and they are in custody for the past 20 days.

The learned Public Prosecutor for the State vehemently raised objection for bail by stating that on 20.4.2021 A1 kidnapped the defacto complaint's sister, Gousin Banu, in order to marry her with the help of A2, hence, the case.

.2.

Online submission of either side heard. Records perused. The case against the petitioners/A1 and A2 was registered U/S. 366(A) IPC. The learned Public Prosecutor stated that the victim girl not yet recovered. Considering the gravity and seriousness of the charges levelled against the petitioners/A1 and A2 and also the fact that the victim girl not yet recovered as stated by the learned Public Prosecutor and upon considering the facts and circumstances of the case, this Court not inclines to grant bail to the petitioner/A1 and A2. Hence, the petition is dismissed.

Pronounced by me, this the 20<sup>th</sup> day of May 2021.

**Sd/- M.K.Jamuna  
Vacation Sessions Judge,  
Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,  
" <https://districts.ecourts.gov.in/case status/case number>"

**Copy to**

The Judicial Magistrate, Palani  
The Public Prosecutor, Dindigul.

The Inspector of Police, Ayakudi PS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.L.Kathiravan, Advocate  
for the petitioners